A[3488]

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY,THE EIGHTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 26251 OF 2025

Between:

M/s RV Silpa Homes, A Partnership Firm Registered under the Partnership Act, Having its Registered Office At, RV Shilpa Hill Top, Sy.No. 23, Gachibowli, Serlingamally, Hyderabad-500018 Represented by its Managing Partner, Ch. Ramchandra Reddy S/o Late. Ch. Aga Reddy, Aged About 61 years, Occ. Business, R/o 2-2-23/22/25, D.D Colony, Bagamperpet, Hyderabad - 500013.

...PETITIONER

AND

1. The State of Telangana, rep by Prl. Secretary Finance and Planning Department, Secretariat, Hyderabad.
2. The Commissioner, Telangana State Goods and Service Tax(TGST) Commercial Tax Office, Opp. Exhibition Grounds At Nampally. Hyderabad
3. The Asst. Commissioner, Tax(TGST) Madhapur, Circle No.8, Madhalpur Division, Gaganvihar Building, At Nampally. Hyderabad
4. The Branch Manager, HDFC Jubilee Hills Branch, Jubilee Hills, Hyderabad.
5. The Branch Manager, Cannera Bank, Malakpet Branch at Malakpet, Hyderabad.
6. The Branch Manager, State Bank of India Branch, SME Nacharam Industrial Area, Nacharam, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ order or direction more particularly one in the nature of Writ of Mandamus seeking to declare the letter dated 20-08-2025 of Respondent No.3 with regard to compliance of the demand made vide show cause notice dated 26-07-2024 vide No.ZD3607240939940 and the notice dated 29-08-2025 caused to the Respondent No.4 to 6 seeking to pay a sum of Rs.1,13,87,150/-to

the Government forthwith as illegal, arbitrary and unjust and consequently to set aside the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation of notice passed by Respondent No.3 dated 29-8-2025 caused to Respondent No.4 to 6 pending disposal of the above Writ Petition.

Counsel for the Petitioner: SRI. SRINIVAS VELAGAPUDI

Counsel for the Respondent No.1: GP FOR FINANCE PLANNING

Counsel for the Respondent Nos. 2&3: SRI SWAROOP OORILLA ,
SPECIAL GOVERNMENT PLEADER FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.26251 of 2025

ORDER:

Mr. Srinivas Velagapudi, learned counsel for the petitioner.

Sri Swaroop Oorlilla, learned Special Government Pleader for State Tax appears for respondent Nos.2 and 3.

2. Learned counsel for the petitioner seeks permission to withdraw the writ petition with a liberty to pursue it before the statutory authorities.

3. Liberty is granted and the writ petition is dismissed as withdrawn. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-G. JYOTHI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. SRINIVAS VELAGAPUDI, Advocate [OPUC]
2. Two CCs to SPECIAL GP FOR STATE TAX ,High Court for the State of Telangana at Hyderabad [OUT]
3. Two CD Copies

B M
BS

HIGH COURT

DATED:08/09/2025

ORDER

WP.No.26251 of 2025



DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

GMT
27/10/25